

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA NO. 274 OF 2015 IN
DFR NO. 1430 OF 2015

Dated: 31st August, 2015

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:-

Barmer Lignite Mining Co. Ltd. Appellant (s)
Versus
Jaipur Vidyut Vitran Nigam Ltd. & Ors. Respondent (s)

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv.
Mr. Ramanuj Kumar
Mr. Rahul Kumar
Ms. Sara Sundaram

Counsel for the Respondent(s) : Ms. Ranjitha Ramachandran &
Mr. Subham Arya for R-4

ORDER

IA NO. 274 OF 2015
(Appl. for condonation of delay)

There is 59 days delay in filing this Appeal. In this Application the appellant has prayed that the delay be condoned.

Notice was issued on this Application on 25.08.2015. We are informed that all the Respondents have been served. Ms. Ranjitha Ramachandran appears on behalf of Respondent No.4. Nobody is appearing for the other respondents, however, affidavit of service has been filed, which indicates that the other respondents have also been served.

For the reasons stated in the application delay is condoned. Application is disposed of.

Registry is directed to number the Appeal and list it for Admission on 01.09.2015.

(I.J. Kapoor)
Technical Member
Ts/dk

(Justice Ranjana P. Desai)
Chairperson